

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 179/2016

(Arising out of impugned final judgment and order dated 23-02-2015 in CRLA No. 602/2012 23-02-2015 in CRLA No. 601/2012 passed by the High Court Of Judicature At Bombay At Aurangabad)

VENKAT &amp; ANR.

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA &amp; ANR.

Respondent(s)

WITH

CrI.A. No. 1131-1132/2015 (II-A)

CrI.A. No. 1252/2016 (II-A)

SLP(CrI) No. 8773/2016 (II-A)

SLP(CrI) No. 415/2017 (II-A)

Date : 25-10-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Mr. Arvind Savant, Sr. Adv.  
Mr. Sudhanshu S. Choudhari, AOR  
Ms. Surabhi Guleria, Adv.

Mr. Atul Babasaheb Dakh, AOR

For Respondent(s) Mr. Mahaling Pandarge, Adv.  
Mr. Nishant Ramakantrao Katneshwarkar, AOR

UPON hearing the counsel the Court made the following

O R D E R

Leave granted in the special leave petitions.

Appeals admitted.

List all the matters on 17<sup>th</sup> January, 2018.(MAHABIR SINGH)  
COURT MASTER(PARVEEN KUMARI PASRICHA)  
COURT MASTER